

THE HIGH COURT OF MEGHALAYA: SHILLONG


NOTIFICATION **Dated 29th February, 2024**

No.HCM.II/184/2015-Estt/Pt./_____: With the approval of the Hon'ble the Chief Justice, High Court of Meghalaya and for proper administration of Justice, Shri Don Kitbor Koshy Mihsil, Judicial Magistrate First Class, East Khasi Hills District, Shillong shall hold additional charge as Judicial Magistrate First Class, Sohra Sub-Division in addition to his own duties vice Smt K.E. Rymbai who is relieved from such post.

The above named Judicial Officers are to hand over charge/take over charge on 1st March, 2024.

This Registry's Notification No.HCM.II/184/2015-Estt/Pt./170 dated 12th October, 2023 stands partially modified to the extent indicated above.

By order,


REGISTRAR GENERAL

Memo No. HCM.II/184/2015-Estt/Pt./ 173 -A Dated Shillong the 29th February, 2024

Copy to: -

1. The Registrar—cum—Principal Private Secretary to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Registrar (Judicial Service), High Court of Meghalaya for kind information and necessary action.
6. The Secretary to the Government of Meghalaya, Law Department, Shillong with a request to invest the concerned Judicial Officer with such powers, as are applicable, and with other such powers under the relevant Acts, Rules and Regulations, etc.
7. The District & Sessions Judge, Shillong for kind information and necessary action with regard to equitable allocation of work among the concerned Judicial Officers under the District Court.

8. The concerned Judicial Officers for kind information and necessary action.
9. The Accountant General (A&E), Shillong for information and necessary action.
10. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
11. The Treasury Officer, Shillong/Sohra for information and necessary action.
12. ✓ The Systems Analyst, High Court of Meghalaya with a request to upload this notification in the official website of the High Court.
13. Office File.


REGISTRAR GENERAL

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